

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 617 of 1995

Tuesday this the 13th day of June, 1995.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

E. Padmanabhan Nair,
formerly Circle Service Telegraphist,
Central Telegraph Office,
Calicut res. at 'Padmasree'
Udiyankulangara,
Amaravila, PO, Thiruvananthapuram. ... Applicant

(By Advocate Mr. Sasidharan Chempazhanthiyil)

Vs.

1. Union of India, represented by
its Secretary, Ministry of
Communications, New Delhi.
2. Member Personnel, Telecom Board,
Department of Telecommunications,
New Delhi.
3. Chief General Manager,
Telecommunications,
Kerala Circle, Thiruvananthapuram.
4. Director, Telecommunications (North)
Kerala Circle, Thrissur.
5. Post Master General, Northern Region,
Calicut. Respondents

(By Advocate Mr. TPM Ibrahim Khan, SCGSC (represented))

O R D E R

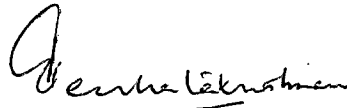
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

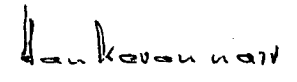
Applicant challenges A4 order passed by the
Revisional Authority against the order of removal passed
by the disciplinary authority on 14.3.1980. No appeal
was filed and a revision was filed after thirteen years.

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But learned counsel for applicant would submit that since no time limit is prescribed for filing a revision petition, the revision petition cannot be treated as belated. Even where there is no time limit ~~is~~ prescribed, reasonable standards must be applied. At any rate applicant did not avail of a statutory remedy of appeal and he was content to live with the adverse order for thirteen long years. We do not think that this is a fit case to exercise the discretion in favour of applicant. We dismiss the application. Parties will suffer their costs.

Dated the 13th day of June, 1995.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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